

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8124 of 2021

Hemraj Kumar ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Indrajit Sinha, Advocate

For the State : Mr. Bhola Nath Ojha, A.P.P.

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Order No. 02

Dated 06<sup>th</sup> September, 2021

Heard the learned counsel appearing for the respective parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Tandwa P.S. Case No. 10 of 2021 pending before the court of learned Chief Judicial Magistrate cum Sessions Judge-II cum Additional Sessions Judge-I, Chatra

The petitioner was alleged to have kidnapped the son of the informant for ransom.

The victim was recovered and his statement u/s 164 Cr.P.C. was recorded which indicates specific allegations against the petitioner.

Regard being had to the above, I am not inclined to grant bail to the petitioner and the same is hereby rejected at this stage.

(RONGON MUKHOPADHYAY,J.)